

Institute of Hotel Management, Catering and Nutrition, Pusa, New Delhi ;

(b) whether the above allowances are in the nature of special pay or honorarium, and the necessity for granting these allowances ;

(c) the propriety of granting such allowances during vacation period when the circumstances under which such allowances are granted do not exist;

(d) whether any over payments of these allowances have been made; and

(e) if so, the total amount of over payment, and how the Board of Governors propose to write off recover the over payments?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE) : (a) Yes, Sir,

(b) The payments are in the nature of additional charge allowances, for performance of additional duties and responsibilities which are not a part of their normal duties.

(c) The concerned Members of the staff continue to be responsible for their additional duties and responsibilities during vacation also.

(d) No, Sir.

(e) Does not arise.

Grants of students concession By D. T. C.

1256. SHRI B. T. KEMPARAJ : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government are aware that the Delhi students who are studying in colleges in Ghaziabad, Sahibabad (Meerut University) are not allowed student concession by the D.T.C. authorities for their daily journey from their residences to Delhi Railway Station; and

(b) if so, the reasons therefor and the steps proposed to be taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA) : (a) and (b)

According to the relevant Regulations of the Delhi Transport Corporation, the facility of all-route student-Concession passes is admissible only to *bona-fide* students of educational institutions in Delhi which have been recognised by the Directorate of Education, Delhi or Vice-Chancellor, Delhi University. The students residing in Delhi and studying in colleges in the neighbouring States are not eligible for this facility. However, the Corporation keep the position under constant review.

[1257. Transferred to the 28th August 1973-]

Documentation of Art objects

1258. SHRI IBRAHIM KALANAYA: SHRI Y. M. MAKWANA :

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the measures that have been taken by the Archaeological Survey of India to promote the documentation of art objects as specified in the "Art Treasures and Antiquity Act, 1972". ;

(b) the number of posts filled by the Archaeological Survey of India so far to promote the documentation programme;

(c) whether it is a fact that UPSC advertised some posts of Deputy Superintending Archaeologist in the Archaeological Survey of India in September, 1972 but the same have not been filled up so far; and

(d) if so, reasons therefor?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) : (a) The Rules under the Antiquities and Art Treasures Act, 1972 regulating the registration of specified categories of antiquities in possession of private persons and institutions, holographic documentation and the licensing of dealers in antiquities are shortly being notified.

The staff required by Archaeological Survey of India for the implementation of the Antiquities and Art Treasures Act, including documentation work, has been sanctioned. The staff required by the States will be sanctioned in accordance with availability of funds.

(b) Two posts of Superintending Archaeologist and four of photographers together with ancillary staff have already been filled.

(c) Yes, Sir, eight posts of Deputy Superintending Archaeologists to help the Licensing Officers were advertised by the U.P.S.C. on 23-9-1972 but have not been filled up so far.

(d) Initially reservation for Scheduled Castes and Scheduled Tribes was not provided in the advertisement but subsequently it was provided. Accordingly the Union Public Service Commission readvertised the posts on 24-3-1973 providing the requisite reservation quota for Scheduled Castes and Scheduled Tribes and recruitment is likely to be made shortly.

Report of the Museum Review Committee

1259. SHRI SANDA NARAYANAPPA : Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state :

(a) whether Government have received the Report of the Museum Review Committee appointed after the 1968, burglary in the Museum;

(b) if so, the main recommendations made by the Committee; and

(c) whether Government have implemented all the recommendations and if not, the reasons, therefor and by when these are likely to be implemented.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA (a¹))
Yes, Sir. Copies of the Report have been supplied to the Parliament Library.

3—24 RSS/73

(b) and (c) A statement showing the main recommendations made by the Central Museums Review Committee, and the progress made in implementation of these recommendations is attached. [See Appendix LXXXV. Annexure No. 84]

Requirement of fertilizers in Mysore

1260. SHRI U. K. LAKSHMANA GOWDA : Will the Minister of AGRICULTURE be pleased to state:

" (a) the total requirement of fertilisers in Mysore;

(b) the percentage of this total requirement of fertiliser which is met through indigenous product and that through imports;

(c) the present distribution system of fertiliser in Mysore; and

(d) whether it is proposed to scrap the dual system of distribution and hand over the total distribution to Government agencies or Cooperative Societies ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE) : (a) The total net requirements of the State of Mysore for Kharif and Rabi 73-74 seasons were assessed at the Zonal Conference as 1.2 lakh tonnes of No. 77 lakh tonne of P. and O. 0.52 lakh tonnes of K.

(b) The domestic manufacturers will meet about 50% of the total requirements of the State and the balance has been registered for supply from imports.

(c) and (d) Fertiliser distributed within a State is either from imported stocks or from domestic manufacturers. As far as the distribution of imported fertiliser in Mysore State is concerned, the entire quantity is given to the State Government, which in turn, distributes it only through public channels, like Cooperative Societies and State agencies.

As regards the indigenously produced fertilisers distributed within the State, it is partly through public agencies and partly through private dealers. The Government